

**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**  
**CIVIL APPEAL NO(S). 10218/2025**

**GAGAN CHHABRA**

**APPELLANT(S)**

**VERSUS**

**SMS VISHWA JV**

**RESPONDENT(S)**

**O R D E R**

1. Having regard to the provisions of Sections 3(7), 3(8) and 9 of the Insolvency and Bankruptcy Code, 2016, we do not find any error in the view taken by the National Company Law Appellate Tribunal, New Delhi.
2. The appeal is, accordingly, dismissed.
3. Pending application(s), if any, shall stand disposed of.

.....J.  
[MANOJ MISRA]

.....J.  
[UJJAL BHUYAN]

**New Delhi;**  
**August 25, 2025.**

ITEM NO.27

COURT NO.15

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 10218/2025

GAGAN CHHABRA

APPELLANT(S)

VERSUS

SMS VISHWA JV

RESPONDENT(S)

FOR ADMISSION , IA No. 187100/2025 - EX-PARTE STAY

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Nizam Pasha, Adv.  
Ms. Awstika Das, Adv.  
Ms. Riya Dhawan, Adv.  
Mr. Lzafeer Ahmad B. F., AOR

For Respondent(s) Mr. Abhishek Anand, Adv.  
Mr. Mandeep Kalra, AOR  
Ms. Radhika Narula, Adv.  
Ms. Anushna Satapathy, Adv.  
Ms. Chitragada Singh, Adv.  
Ms. Radhika Jalan, Adv.  
Ms. Widaphi Lyngdoh, Adv.  
Ms. Gauri Rajput, Adv.  
Mr. Vaibhav Yadav, Adv.  
Mr. Paras Mohan Sharma, Adv.  
Ms. Shefali Tripathi, Adv.  
Mr. Karan Kohli, Adv.  
Ms. Palak Kalra, Adv.  
Ms. Ridhima Mehrotra, Adv.  
Ms. Vanshika Dhoot, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The appeal is dismissed in terms of the signed order, which is placed on the file.
2. Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)